

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL NEW
DELHI BENCH, NEW DELHI**

COMPANY PETITION (IB) NO- CP(IB) 2371/ND/2019 / Court V

IN THE MATTER OF :

INGRAM MICRO INDIA PRIVATE LIMITED

Versus

K.D.K ENTERPRISES PRIVATE LIMITED

I N D E X

Sl. No.	Particulars	Page No.
1	<u>List of Creditors and Report certifying constitution of Committee of Creditors "COC" of K.D.K Enterprises Private Limited in the matter of Ingram Micro India Private Limited vs K.D.K Enterprises Private Limited [COMPANY PETITION (IB) NO- CP(IB) 2371/ND/2019] order dated 20.03.2020 [Received on 14.05.2020]</u>	1-3

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Insolvency Professional
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Dated: 03/06/2020

Place: New Delhi

K.D.K ENTERPRISES PRIVATE LIMITED

[Company undergoing CIRP under I & B Code 2016]

UNIT NO.4, LGF,GALLON PLAZA, 3/31-34, SHIVALIK ROAD, MALVIYA NAGAR,
NEW DELHI- 110017 | Email Id – cirp.kdk@gmail.com |

CIN : U51909DL1997PTC084974

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June, 03, 2020

To,

The National Company Law Tribunal

New Delhi Bench – Court V


Block No. 3, Ground, 6th, 7th Floor & 8th floor, C.G.O. Complex,

Lodhi Road, New Delhi – 110 003.

Subject: List of Creditor and Report certifying constitution of Committee of Creditors
“COC” of K.D.K Enterprises Private Limited in the matter of Ingram Micro India Private
Limited vs K.D.K Enterprises Private Limited [COMPANY PETITION (IB) NO- CP(IB)
2371/ND/2019] order dated 20.03.2020 [Received on 14.05.2020]

Dear Sir,

1. In Compliance with Section 13, Section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (here in after called ‘Regulations’), a public announcement
 - a. Intimating the commencement of Corporate Insolvency Resolution Process against K.D.K Enterprises Private Limited.
 - b. Calling the creditors to submit the proof of claims was made on 15/05/2020 upon receipt of the copy of order of Hon’ble NCLT on 14/05/2020 in The Financial Express English Delhi NCR edition and in Jansatta Hindi Delhi NCR Edition. The last date of filing claim was May 28, 2020.
2. In compliance with Regulation 13 (2) (d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016, the list of creditors collated on the basis of claims is given herein.

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K.D.K ENTERPRISES PRIVATE LIMITED

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Sl. No	Name of Creditor	Category of Creditor	Amount Claimed	Amount admitted	Security Interest
1	INDIAN BANK	SECURED FINANCIAL CREDITOR	1,33,08434.73	1,33,08434.73	Hypothecation of Book debts; FIRST AND EXECLUSIVE CHARGE ON STOCK
2	INGRAM MICRO INDIA PRIVATE LIMITED	OPERATIONAL CREDITOR	51,46,197.00	51,46,197.00	N.A
3	INFLOW TECHNOLOGIE S PRIVATE LIMITED	OPERATIONAL CREDITOR	15,64,534.00	15,64,534.00	N.A
4	R.A KILA & CO	OPERATIONAL CREDITOR	1,18,000.00	1,18,000.00	N.A
5	HCL INFOSYSTEMS LIMITED	OPERATIONAL CREDITOR	42,93,915.15	42,93,915.15	N.A
		Total	2,44,31,080.88	2,44,31,080.88	

3. Further in accordance with section 21(1) of the Insolvency and Bankruptcy Code, 2016 and Regulation 17 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, I hereby certify that Committee of Creditors (“COC”) is constituted as on 03.06.2020 on the basis of collation of all claims received against the corporate debtor and determination of financial position of the corporate debtor pursuant to public announcement dated 15.05.2020.

Following member, being the Financial Creditor of the K.D.K ENTERPRISES PRIVATE LIMITED shall constitute the first COC,

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Sl. No	Name of Creditor	Category of Creditor	Amount Claimed	Amount admitted	Voting Share
1	INDIAN BANK	SECURED FINANCIAL CREDITOR	1,33,08434.73	1,33,08434.73	100%

It is most respectfully prayed that this Hon'ble Adjudicating Authority may graciously be pleased to take the above list of creditors and report on the constitution of committee of creditors of the corporate debtor on records.

Thanking you,

Yours Truly,

NAVEEN KUMAR JAIN
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DATE: 03-06-2020

PLACE: NEW DELHI

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